

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-413/ND/2020**

IN THE MATTER OF:

M/s. R.G. Luthra & Co.

...PETITIONER

Vs.

M/s. Abag Hi-Tech Education Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Udit Chauhan,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Perused the paper book. Counsel for the operational creditor is directed to file a short affidavit in compliance of 9(3)(c) and serve notice on the corporate debtor within 10 days. Post the matter to 20.02.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**